

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 307 OF 2018 &
IA NO. 855 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Adani Green Energy (Uttar Pradesh) Ltd. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain

Counsel for the Respondent (s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-2

Mr. Sunil Kumar
Mr. Puneet Chandra for R-4

ORDER
IA No. 855 of 2018
(For exemption from impleading other bidders as party Respondents &
for impleading Respondent No. 4 as a Respondent)

Learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant, submitted that, the instant application has been filed by the Appellant for praying for exemption from impleading other bidders as party Respondents and for impleading fourth Respondent as a Respondent, which may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant, the instant IA filed by the Appellant praying for exemption from impleading other bidders as party Respondents and for impleading fourth Respondent as a Respondent, is allowed.

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Learned counsel, Mr. Sachin Dubey, appearing for Mr. C.K. Rai, learned counsel for the first Respondent, and submitted that, he will file his submission in the matter at the hearing stage.

Learned counsel, Ms. Gargi Srivastava, appearing for the second Respondent and learned counsel, Mr. Sunil Kumar, appearing for the fourth Respondent, pray for four weeks time to enable them to file their respective reply in the matter. Learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant also prays for three weeks time thereafter to file his rejoinder to the replies to be submitted by learned counsel appearing for the Respondent Nos. 2 and 4.

Submissions made by learned counsel appearing for both the parties, as stated supra, are placed on record.

Learned counsel appearing for the first Respondent may file his submission in the matter at the hearing stage.

Learned counsel appearing for the Respondent Nos. 2 and 4 are permitted to file their respective reply in the matter by 20.11.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the replies to be submitted by learned counsel appearing for the Respondent Nos. 2 and 4 by 11.12.2018, after duly serving copy on the other side.

List the matter on **17.12.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/js